## IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI COURT-III

CP-21/2016

IN THE MATTER OF:

M/s. Jyoti Knits (P) Ltd. & Ors.

.....PETITIONER

SECTION:

Under Section 391 (2) & 394

Order delivered on 10.8.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner

: Mr. Anil Goel, Advocate

For the Respondent

: -

For the RD (NR), Delhi

: Mr. Manish Raj, Company Prosecutor.

For the Official Liquidator

:Ms. Chetana Kandpal, Company Prosecutor

## **ORDER**

Learned Counsel for the petitioners is present. Heard the Ld. Counsel for the petitioner at length and also the Ld. Representatives on behalf of the Regional Director & Official Liquidator in relation to the Scheme of amalgamation.

At the request of the Ld. Counsel for the petitioner, a week's time is granted for filing the Certificate from the Chartered Accountant.

List on 14.8.2017

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 10.8.2017